

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**CORAM:**

**(IB)- 504 (ND)/2017**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
20.12.2017**

**NAME OF THE COMPANY: Choudhary Rubber & Chemical Pvt. Ltd. Vs.  
Action Udhyog Pvt. Ltd. ✓**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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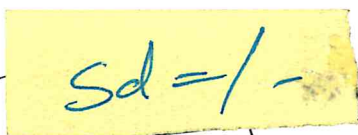
For the Petitioner (s) : None

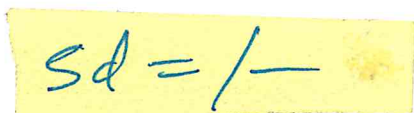
For the Respondent (s) : Mr. Atul Sharma, Advocate  
Mr. Sugam Seth, Advocate

**ORDER**

Request of an adjournment is being made by Id. Counsel for the Petitioner on the grounds that the arguing counsel is unable to be present in Court. Id. Counsel for the Respondent submits that they shall not be filing any reply as there are chances for the settlement.

Re-notify this case on 9<sup>th</sup> January, 2018. ✓

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**